

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1677  
ANSWERED ON:16.08.2013  
BAN ON EXPLOITATION OF MINOR FOREST PRODUCE  
Singh Shri Jagada Nand

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether exploitation of Minor Forest Produce (MFP) in sanctuaries has been banned and some States have been given special permission for the same;
- (b) if so, the details thereof and the reasons therefor, State/UT-wise;
- (c) whether tendu patta falls under the category of MFP which is a major source of livelihood for the forest dwellers;
- (d) if so, the estimated production of tendu patta in the country, State/UT-wise; and
- (e) the bottlenecks in removing the ban on supply of tendu patta in Kemoor sanctuary in the State of Bihar like other States and the time by which the said ban is likely to be removed?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

(a): As per the section 29 of the wild life protection Act, 1972 no person shall exploit or remove forest produce from the wild life sanctuary except for bonafide needs and for better management of wildlife with the permission of Chief Wild Life Warden.

(b): Does not arise in view of (a).

(c) & (d): Tendu Patta falls under the category of MFP and is a source of livelihood for the forest dwellers. As per information available in the Ministry, State-wise estimated production of Tendu Patta in major tendu patta producing states is given as follows:-

S.No. Name of the State Quantity - No. of Standard bags  
(each bag weighs 50 kgs approximately)

1. Madhya Pradesh	20,00,000
2. Chhattisgarh	20,00,000
3. Jharkhand	7,50,000
4. Odisha	7,38,500
5. Gujarat	5,14,000
6. Maharashtra	5,00,000
7 Rajasthan	4,50,000
8. Andhra Pradesh	4,31,220
9. Uttar Pradesh	2,00,000
Total	75,83,720

(e): Does not arise in view of (a).